



2026:AHC:39721-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29969 of 2025

Varkun

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prabhakar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(i) Issue a writ, order or direction, in the nature of mandamus directing the respondents to ensure the free and fair investigation of the case in pursuance of first information report dated 30.12.2024 registered as Case Crime No. 258 of 2024, under Sections 85, 80(2), 352 B.N.S. and Section 3/4 of D.P. Act, Police Station- Hathgaon, District- Fatehpur in the time bound manner and also ensure the arrest of the named respondent no. 4 and 5 during the investigation.

(i) Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper in the circumstances of the case.

(v) Award the cost of the writ petition to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 30.12.2024, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Fatehpur, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before

the Superintendent of Police, Fatehpur, the Superintendent of Police, Fatehpur/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

February 23, 2026

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(Achal Sachdev,J.) (Rajiv Gupta,J.)